



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

OA No. 060/1081/2019

Chandigarh, this the 24th day of February, 2020

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Rachhpal Singh, aged 64 years, son of Raghbir Singh (Retired), resident of House No. B-37/1228/1, Street No. 7, Block-A, Bhai Himmat Nagar, Dugri, Basant Avenue, Ludhiana-141 013.

.....Applicant

BY ADVOCATE: **Sh. G.P. Vashisht**

VERSUS

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi – 110 001.
2. The Divisional Railway Manager (P), Northern Railway, Ferozepur – 152 001.
3. The Senior Divisional Personnel Officer, Northern Railway, DRM Office, Ferozepur Cantt-152 001.

.....Respondents

BY ADVOCATE: **Sh. Rohit Sharma**



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Sh. Rohit Sharma, learned counsel representing the respondents, presents order dated 24.01.2020 and submits that this OA has become infructuous as the revised PPO with the correct name of the wife of the applicant has since been issued. This document is taken on record.
2. Since the sole issue raised through the present OA regarding correction in name of the nominee of the applicant, has been resolved, nothing survives in this OA. Accordingly, this OA is dismissed as having been rendered infructuous.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(NAINI JAYASEELAN)
MEMBER(A)**

Dated: 24.02.2020
ND*